

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 12(ND)2017
C. A. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017

NAME OF THE COMPANY: M/s. Mr. Anurag Agarwal V/s. M/s. Virtual Engineering Services Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Keshav Saini	} Adv.	Petitioner	Ashis
2.	Mr. Ashis Jyoti			
1.	Ms. Manmeet Arora, Adv. Ms. Chand Chopra, Adv. Ms. Parvita Kaur, Adv. Mr. Mukund.	} Representation of Resp. No. 1	Respondent NO. 1	Mr.

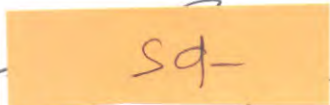
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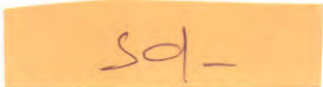
Learned counsels confirm that the disputes interse the parties have been fully compromised and the settlement agreement dated 28th March 2017 has been filed. It is further confirmed by the learned counsels that all the terms of the compromise have been fully complied with and nothing further survives. Accordingly, it is prayed that the said compromise being taken on record and the case be disposed off in terms of the same.

Contd/-.....



As nothing further survives, petition is disposed of ⁱⁿ terms of the MOU. File be consigned to the Record Room.


[S.K. MOHAPATRA]
MEMBER [T]


[INA MALHOTRA]
MEMBER [J]